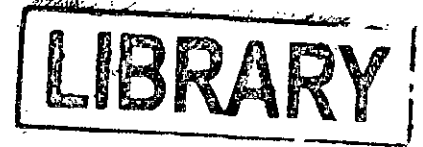


CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA



O.A/350/1695/2019

Date of Order: 09.12.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Krishnendu Karmakar, son of late Subodh Karmakar, aged about 35 years, working as Inspector Posts (PG), Malda Division, Malda 732101, residing at opposite of Little Hearts, TG Samanta Road, Post Office Kenduadihi, Dist. Bankura, Pin- 722 102, West Bengal.

.....Applicant.

-versus-

1. Union of India through the Secretary, Ministry of Communication, Department of Posts, Dak Bhawan, New Delhi- 1.
2. The Chief Post Master General, West Bengal Circle, Yogayog Bhawan, C. R. Avenue, Kolkata- 700 012.
3. The Post Master General, North Bengal Region, Siliguri- 734001.
4. The Director of Postal Services, Office of the Postmaster General, North Bengal Region, Siliguri- 734001.

.....Respondents.

For The Applicant(s): Mr. A. Chakraborty, counsel  
Ms. P. Mondal, counsel

For The Respondent(s): Mr. B. B. Chatterjee, counsel

ORDER (ORAL)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. This application has been preferred to seek the following relief.

- "8(i) Charge Sheet dated 03.07.2017 issued by Director of Postal Services, North Bengal Region under Rule 14 of CCS(CCA) Rule 1965 cannot be sustained in the eye of law and same may be quashed.
- (ii) Punishment order no. 1-45/IV/2015/INV-II/Pt-1 dated 30.03.2019 cannot be sustained in the eye of law and same may be quashed.



(iii) An order do issue directing the respondents to refund the amount already recovered from the applicant and to restore his status and to grant all consequential benefits."

3. At hearing, ld. counsel for the applicant would submit that he would seek stay of the penalty order during the pendency of the appeal before the Appellate Authority.

4. Accordingly, liberty is granted to the applicant to seek stay of the penalty order before the Appellate Authority, so long as the appeal remains undecided, within 15 days from the date of receipt of a copy of this order. On receipt of such, the authority shall consider and dispose of the same within 15 days thereafter alongwith the pending appeal.



5. The O.A is disposed of accordingly with the above liberty. No costs.

(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)